HARYANA GOVERMNENT
FOREST DEPARTMENT
NOTIFICATION
The 7th August, 1986

No. S.O. 60/C.A.16/2S.29/86.- In exersise of the powers conferred by section 20 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Haryana hereby declares the land described in the Schedule below to be protected forest and the provisions of the Chapter IV of the said Act, shall be applicable :-

SCHEDULE

District	Tehsil	Name of village with H.B.No.	**Description of fields** Rect No.	Kila No.	Area in Acres
1	2	3	4	5	6
Ambala	Jagadhri	Rayanwala H.B.No.4	1	21	
			2	1,9 to12, 8to23	
			3	5 to 8, 12 to 25	
			4	4 to 8, 13to19, 22 to 25	
			5	1 to 25	
			6	1 to 3, 8 to 13, 18to23	
			7	1 to 3, 8 to 13, 18 to 23	
			8	1 to 25	
			9	1 to 25	
			10	15,16,24,25	
			11	3 to 8, 13 to 19, 21 to 25	
			12	1 to 25	
			13	1 tp 25	
			14	1 to 3, 8 to 14, 16 to 25	
			15	21	
			16	1,10 to 12, 19 to 22	
			17	1 to 25	
			18	1 to 25	
			19	1 to 25	
			20	1 to 25	
			21	6,15,16,25	
			22	16,24,25	
			23	6 to 9, 11 to 25	
			24	5 to 22, 24,25	
			25	1 to 25	
			26	1 to 25	
			27	1 to 25	

28	1 to 25
29	1,2,9 to 12,19 to 22
30	1,2,10
31	1 to 24
32	1 to 25
33	1 to 25
34	1 to 25
35	1 to 25
36	1 to 25
37	3 to 9, 11 to 25
38	16,25

Acre	Karnal	Marla
640	0	9

G. MADHAVAN,
Secretary to Government Haryana,
Forest Department.